



NSTPL/ TRAI/ CP/ September-14

Dated: 14th October, 2014

The Advisor (F&EA)-I,
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhavan,
Old Minto Road, Jawaharlal Nehru Marg,
New Delhi-110002

Kind Attn: Mr. Manish Sinha

Subject: NSTPL's Comments on the draft of the Telecommunication Tariff (Fifty Ninth Amendment) Order, 2014.

Dear Sir,

We have perused the aforesaid tariff order issued by the TRAI and have duly considered the amendment in the clauses that have been raised therein. We thank the Authority for affording us an opportunity to submit our response thereto.

2. At the outset, we are pleased to inform you that NSTPL is an internet service provider providing its services in 18 Telecom Service Areas.
3. The comments of NSTPL on the draft amendment are as under:

In clause 7 of the Telecommunication Tariff Order, 1999, in sub-clause (i), ---

- a. We agree with the insertion of words "or the internet service provider" in the first proviso.
- b. In the draft proviso which is to be inserted after second proviso, we suggest that the total number of subscribers on the last day of the preceding financial year should be less than ten thousand in each Telecom Service Area(TSA) (Presently 22 TSA) instead of pan India.

We once again thank the Hon'ble Authority to provide us an opportunity to submit our views/comments on the issues and hope that our suggestions would be keep in mind while finalizing the amendment in the tariff order.

For Noida Software Technology Park Limited

Devinder Singh
Authorized Signatory
Head- Corporate Affairs, Legal & Regulatory